

MEGHALAYA LEGISLATIVE ASSEMBLY

List of Business

Autumn Session

Wednesday, September 23, 2015.

Government Business

1. Questions.
2. The Speaker to announce the Report of the Business Advisory Committee under Rule 230.
3. Shri PRESTONE TYNSONG, Minister in-charge Parliamentary Affairs to move :-
"That this House agrees to the allocation of time proposed by the Business Advisory Committee as per the revised Calendar in regards to the various items of Business for the Current Session".
4. Dr. DONKUPAR ROY, MLA to call the attention of the Chief Minister in-charge Political under Rule 54 (1) of the Rules of Procedure and Conduct of Business to the news item published in the "Shillong Times" dated 2nd September, 2015 under the caption "34 Villages under Raid Nongtung excluded from Block II Syiem".
5. Shri A. L. HEK, Minister in-charge Health and Family Welfare to lay a Statement relating to a Call Attention Notice by Dr. Donkumar Roy, MLA under the caption "14 lakh expired Medicines bought to treat anemia-yet another Scam unearthed in Meghalaya".
6. Shri A. L. HEK, Minister in-charge Health and Family Welfare to lay a Statement relating to a Call Attention Notice by Shri Paul Lyngdoh, MLA under the caption "Government hunt for infertility drug beneficiaries on RTI reveals many more missing links".

7. Smti. ROSHAN WARJRI, Minister in-charge Home (Police) to lay a Statement relating to a Call Attention Notice by Dr. Jemino Mawthoh, MLA under the caption "Ngi shah leh donbor palat ha ki lehnoh KPLT, ong ki phetwir".
8. (a) Shri ROWELL LYNGDOH, Deputy Chief Minister in-charge Law to move that The Meghalaya Special Courts (Amendment) Bill, 2015 be taken into consideration.

(b) Consideration of The Meghalaya Special Courts (Amendment) Bill, 2015 Clause by Clause.
9. Shri ROWELL LYNGDOH, Deputy Chief Minister in-charge Law to move that The Meghalaya Special Courts (Amendment) Bill, 2015 be passed.
10. (a) Shri H. D. R. LYNGDOH, Minister in-charge Co-operation to move that The Meghalaya Co-operative Societies Bill, 2015 be taken into consideration.

(b) Consideration of The Meghalaya Co-operative Societies Bill, 2015 Clause by Clause.
11. Shri H. D. R. LYNGDOH, Minister in-charge Co-operation to move that The Meghalaya Co-operative Societies Bill, 2015 be passed.
12. (a) Dr. MUKUL SANGMA, Chief Minister in-charge Taxation to move that The Meghalaya Value Added Tax (Amendment) Bill, 2015 be taken into consideration.

(b) Consideration of The Meghalaya Value Added Tax (Amendment) Bill, 2015 Clause by Clause.
13. Dr. MUKUL SANGMA, Chief Minister in-charge Taxation to move that The Meghalaya Value Added Tax (Amendment) Bill, 2015 be passed.

14. (a) Dr. MUKUL SANGMA, Chief Minister in-charge Finance to move that The Meghalaya Fiscal Responsibility and Budget Management (Amendment) Bill, 2015 be taken into consideration.

(b) Consideration of The Meghalaya Fiscal Responsibility and Budget Management (Amendment) Bill, 2015 Clause by Clause.
15. Dr. MUKUL SANGMA, Chief Minister in-charge Finance to move that The Meghalaya Fiscal Responsibility and Budget Management (Amendment) Bill, 2015 be passed.
16. (a) Shri PRESTONE TYNSONG, Minister in-charge Parliamentary Affairs to move that The Meghalaya Legislators Salaries and Allowances (Amendment) Bill, 2015 be taken into consideration.

(b) Consideration of The Meghalaya Legislators Salaries and Allowances (Amendment) Bill, 2015 Clause by Clause.
17. Shri PRESTONE TYNSONG, Minister in-charge Parliamentary Affairs to move that The Meghalaya Legislators Salaries and Allowances (Amendment) Bill, 2015 be passed.
18. (a) Shri PRESTONE TYNSONG, Minister in-charge Parliamentary Affairs to move that the Legislative Assembly of Meghalaya (Members' Pension) (Amendment) Bill, 2015 be taken into consideration.

(b) Consideration of the Legislative Assembly of Meghalaya (Members' Pension) (Amendment) Bill, 2015 Clause by Clause.
19. Shri PRESTONE TYNSONG, Minister in-charge Parliamentary Affairs to move that The Legislative Assembly of Meghalaya (Members' Pension) (Amendment) Bill, 2015 be passed.

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20. (a) Shri PRESTONE TYNSONG, Minister in-charge Parliamentary Affairs to move that the Legislative Assembly of Meghalaya (Members' Family Pension) (Amendment) Bill, 2015 be taken into consideration.
- (b) Consideration of the Legislative Assembly of Meghalaya (Members' Family Pension) (Amendment) Bill, 2015 Clause by Clause.
21. Shri PRESTONE TYNSONG, Minister in-charge Parliamentary Affairs to move that The Legislative Assembly of Meghalaya (Members' Family Pension) (Amendment) Bill, 2015 be passed.
22. (a) Shri ROWELL LYNGDOH, Deputy Chief Minister in-charge Law to beg leave to introduce The Prevention of Disqualification (Members of the Legislative Assembly of Meghalaya) (Amendment) Bill, 2015.
- (b) If leave be granted to introduce the Bill.

Shillong
The 22nd September, 2015.

Secretary,
Meghalaya Legislative Assembly.